

emendous reorganisation even in the matter of railway movement because we find that, in the past, railway lines have been laid with particular reference to a particular type of crate and that. Now all the steel industries have come in that part. One-third of the railway system is involved in moving the raw materials to the steel plants and the finished products from the steel plants. Again coal, also the production of which is now going to be doubled, will have to be moved in a proper way. It is no use saying whether the Railways are responsible or the coalmines are responsible...

SHRI ATAL BIHARI VAJPAYEE: (Warior); Both are responsible.

SHRI T. A. PAI: I am prepared to admit that both are responsible to satisfy the needs of the community. We shall do our best to do so by proper coordination.

MR. DEPUTY-SPEAKER: Now, papers to be laid on the Table...

SHRI SHYAMNANDAN MISHRA: He has not clarified about steam coal. What was the question. (Interruptions)

MR. DEPUTY-SPEAKER: I would listen to you later, not now. Let the papers be laid on the Table.

Mr. Patnaik.

1.05 hrs.

PAPERS LAID ON THE TABLE

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (THIRD AND FOURTH AMENDMENT) REGULATIONS, 1973, AND INDIAN NAVY AUXILIARY SERVICE REGULATIONS, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to re-lay on the Table a copy each of the following notifications under section 185 of the Navy Act, 1957:—

- (1) The Naval Ceremonial, Conditions of Service and Mis-

Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 12(E), in Gazette of India dated the 27th July, 1973.

[Placed in Library. See No. LT-5363/73].

- (2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 13(E), in Gazette of India dated the 3rd August, 1973.

[Placed in Library. See No. LT-5460/73].

- (3) The Indian Naval Auxiliary Service Regulations, 1973, published in Notification No. S.R.O. 232 in Gazette of India dated the 1st September, 1973.

[Placed in Library. See No. LT-5620/73].

RAILWAY PROTECTION FORCE (AMENDMENT) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 20th September, 1973, under subsection (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-5693/73].

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the

[Shri R. Shankaranand]

various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

FOURTH LOK SABHA

- (i) Statement No. XXXI—Fifth Session, 1968.
- (ii) Statement No. XXXIII—Seventh Session, 1969.
- (iii) Statement No. XXXII—Eighth Session, 1969.
- (iv) Statement No. XXXI—Ninth Session, 1969.
- (v) Statement No. XXXIII—Tenth Session, 1970.
- (vi) Statement No. XXI—Eleventh Session, 1970.
- (vii) Statement No. XXIII—Twelfth Session, 1970.

FIFTH LOK SABHA

- (viii) Statement No. XI—First Session, 1971.
- (ix) Statement No. XXV—Second Session, 1971.
- (x) Statement No. XVI—Third Session, 1971.
- (xi) Statement No. XVI—Fourth Session, 1972.
- (xii) Statement No. X—Fifth Session, 1972.
- (xiii) Statement No. VIII—Sixth Session, 1972.
- (xiv) Statement No. VIII—Seventh Session, 1973.
- (xv) Statement No. IX—Seventh Session, 1973.
- (xvi) Statement No. III—Eighth Session, 1973.

[Placed in Library. See No. LT-5694/73].

NOTIFICATIONS UNDER PERSONAL INJURIES (COMPENSATION INSURANCE) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:—
 - (i) The Personal Injuries (Compensation Insurance) — Second Amendment Scheme, 1972, published in Notification No. S.O. 581(E) in Gazette of India dated the 8th September, 1972.
 - (ii) The Personal Injuries (Compensation Insurance) Second Amendment Rules, 1972, published in Notification S.O. 582(E), in Gazette of India dated the 8th September, 1972.
 - (iii) The Personal Injuries (Compensation Insurance) Third Amendment Scheme, 1972, published in Notification No. S.O. 709(E) in Gazette of India dated the 15th November, 1972.
 - (iv) The Personal Injuries (Compensation Insurance) Third Amendment Rules, 1972, published in Notification No. S.O. 710(E) in Gazette of India dated the 15th November, 1972.
 - (v) The Personal Injuries (Compensation Insurance) Amendment Scheme, 1973, published in Notification No. S.O. 141(E) in Gazette of India dated the 14th March, 1973.